

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH, ALLAHABAD

...
Registration T.A. No. 779/87

(Writ Petition No. 2901 of 1981)

Major B.S. Dhillon ... petitioner

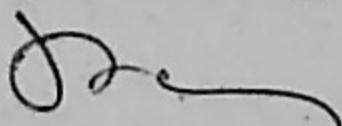
vs.

Union of India and ors ... Respondents

Hon' Mr K.J. Raman, A.M.

Hon' Mr J.P. Sharma, J.M.

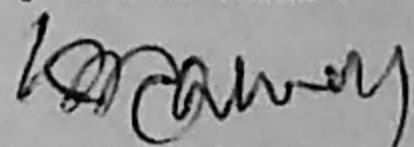
The petitioner himself appears today and has submitted Misc. Appl. No. 61/90 praying that the file of this case be sent to the Hon'ble High Court of Judicature at Allahabad, since this Tribunal has no jurisdiction in the case. This is a writ petition No. 2901/81 filed in the High Court of Judicature at Allahabad on 15.1.81 and transferred to this Tribunal, purportedly under section 29 of the Administrative Tribunals' Act, 1985. A perusal of the writ petition reveals that the petitioner is a member of the armed forces of the Union and the prayer in the petition is for calling for the record of the case and quashing certain entries given in the annual confidential report of the petitioner and certain other matters connected therein. In view of the provision of section 2(a) of the Administrative Tribunals' Act, 1985, this Tribunal indeed does not have any jurisdiction in this case. The writ petition filed, therefore, be transmitted back to the Registrar, Allahabad High Court of Judicature at Allahabad within 3 days hereof, as requested by the petitioner.


MEMBER (J)

(sns)

March 16, 1990

Allahabad.


MEMBER (A)